

**Central Administrative Tribunal
Principal Bench, New Delhi.**

**CP 219/2015
In
OA 2620/2012**

New Delhi this the 07th day of February, 2017

**Hon'ble Sh. Shekhar Agarwal, Member (A)
Hon'ble Sh. Raj Vir Sharma, Member (J)**

1. S.P. Ringola,
S/o Late Sh. R.K. Ringola,
Sr. Reprographer,
R/o C/o Sh. B.M. Ringola,
H-123, Gali No.2, Mandawali,
Shanti Marg, Vinod Nagar,
New Delhi.
2. I.D. Nauriyal
S/o Sh. K.R. Nauriyal,
LMP
R/o I-349, Sarojini Nagar,
New Delhi-110023
3. Hari Singh
S/o Sh. Ghan Shyam Singh,
LMP
R/o E-22, Bhagwati Garden Ext.
Uttam Nagar, New Delhi-110059
4. Sawtanter Kumar,
S/o Late Sh. Munshi Ram,
LMP
R/o RZ-D-63, Dabri Extn. (East),
New Delhi.
5. Ashok Kumar,
S/o Late Sh. Charan Singh,
LMP
R/o H-21, Nanakpura,
New Delhi-110023
6. N.C. Nautiyal
S/o Late Sh. S.P. Nautiyal,
Sr. Reprographer,
R/o 61 Hathibarkala Village,
Dehradun
7. Yogesh Agarwal
S/o Late Sh. A.P. Agarwal,
Ret. Photo
R/o 38/I, Tagore Colony,
Dehradun

... Applicants

(By Advocate : Mr. M.K. Bhardwaj)

Versus

Union of India & Ors. Through

1. Professor Ashutosh Sharma,
Secretary
Department of Science & Technology,
Technology Bhawan, New Mehrauli Road
New Delhi.
2. Dr. S.S. Rao,
Surveyor General of India
Surveyor General Office
Hathibarkala, Dehradun-248001
(Uttrakhand) ...Respondents

(By Advocate : Mr. D.S. Mahendru)

ORDER (ORAL)

Mr. Shekhar Agarwal, Member (A)

This CP has been filed for alleged non-compliance of the order of this Tribunal dated 22.08.2014, the operative part of which reads as follows:-

4.2 In our opinion, this Tribunal had already directed the respondents on 13.08.2012 to consider the cases of the applicants and extend the benefits of order passed in OA-73/2004 to them also in case they are found to be covered by the same. This order was set aside by the Honble High Court of Delhi on the ground that the opposite party had not been put to notice and their plea of OA being barred by limitation had not been considered by the Tribunal. Now that the respondents have been put to notice and their reply has been taken on record and their plea of claim being barred by limitation has been rejected by us, we again direct the respondents to consider the cases of the applicants and extend the same benefits to them as were extended to applicants of OA-73/2004. With these directions, this O.A. is disposed of. No costs."

2. The respondents have filed compliance affidavit dated 06.02.2017 along with which they have attached a copy of their order dated 02.02.2017 by which ACP/MACP benefits to the petitioner have been considered by them. Sh. M.K. Bhardwaj appearing for the petitioner agreed that the order of this Tribunal has been complied with except for payment of monitory benefits arising out of the

order. Sh. Mahendru, on directions assured that the same shall be paid within four weeks.

3. In view of the aforesaid, the CP is closed. Notices issued to the contemnors are discharged.

(Raj Vir Sharma)
Member (J)

(Shekhar Agarwal)
Member (A)

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